



MAHARASHTRA

KS 199318

मया कारणास्तो ज्यांनी मुद्रांक खरेदी केला त्यांनी त्याच कारणास्तो  
मुद्रांक खरेदी केल्यापासून ६ महिन्यात वापरणे बंधनकारक आहे.

दस्तावेज क्रमांक/अनुच्छेद क्रमांक :-

दस्तावेजाचा प्रकार आहेत का ? :-

नोंदणी क्रमांक असल्यास दुय्यम निबंधक कार्यालयाचे नांव :-

मिळालेल्या वर्ष :-

मासदला एकक :-

मुद्रांक विकत घेणाऱ्याचे नांव व पत्ता :-

दुसऱ्या पक्षकाराचे नांव :-

हस्त लिखल्यास नांव व पत्ता :-

मुद्रांक शुल्क रक्कम :-

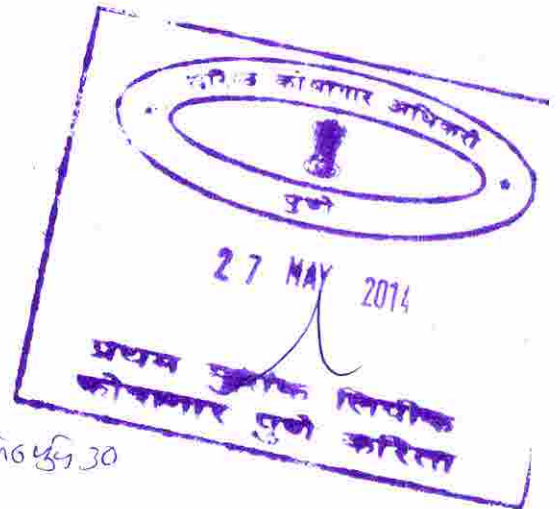
मुद्रांक विक्री नोंद वही अनु.क्रमांक :-

मुद्रांक विकत घेणाऱ्याची सही :-

परवानाधारक मुद्रांक विक्रेत्याची सही/पत्ता/

परवाना क्रमांक

The Pune Lawyers Consumer's  
Co-op. Society Ltd., Pune-5.  
Lic. No. 2201111



FORM 26 (See rule 4A)

Affidavit to be filed by the candidate along with nomination paper before the returning officer for election to Council of State by — election 2014 from Madhya Pradesh assembly constituency.

PART - A

JAVADEKAR PRAKASH KESHAV son of JAVADEKAR KESHAV

*Handwritten signature*



aged 63 years, resident of 11 Suavan Apts. Mayur Colony Kothrud Pune 411038 Maharashtra, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

- 1) I am a candidate set up by Bharatiya Janata Party.
- 2) My name is enrolled in Vidhan Sabah Kothrud Pune Maharashtra, 210 at Serial 102 in Part No.175.
- 3) My contact telephone number(s) is 09899331117 and my e-mail ID is pjavdekar@gmail.com.
- 4) Details of Permanent Account Number (PAN) and status of filing of Income Tax return:

Sr no	Names	PAN	The financial year for which the last Income tax return has been filed	Total income shown in Income tax return (in rupees)
1	Self	AAUPJ1845L	2013-14	843766
2	Spouse	ADCPJ8240Q	2013-14	971703
3	Dependent 1	NIL	NIL	NIL

5) I am not accused of any such offence(s) punishable with imprisonment for 2 years or more in a pending case(s) in which a charge(s) has/have been framed by the court(s) of competent jurisdiction. NIL

If the deponent is accused of any offence(s) he shall furnish the following information:-

i) The following case (s) is/are pending against me in which charges have been framed by the court for an offence punishable with imprisonment for two years or more:-

(a)	Case/First Information Report No/Nos. together with complete details of concerned Police Station/District/State.	NIL
(b)	Section(s) of the concerned Act(s) and short description of the offence(s) for which charged	NIL
(c)	Name of the Court, Case No. and date of order taking cognizance:	NIL
(d)	Court(s) which framed the charge(s)	NIL
(e)	Date(s) on which the charges(s) was/were framed	NIL
(f)	Whether all or any of the Proceedings (s) have been Stayed by any Court (s) of Competent jurisdiction	NIL



*[Handwritten Signature]*

(ii) The following case (s) is / are pending against me in which cognizance has been taken by the court [other than the cases mentioned in item (i) above]

(a)	Name of the Court Case No. and date of order taking cognizance	NIL
(b)	The details of cases where the Court has taken cognizance, Section (s) of the Act (s) and description of the offence (s) for which cognizance taken	NIL
(c)	Details of Appeal (s) Application (s) for Revision ( if any ) filed against The above order (s)	NIL

(6) I have not been convicted of an offence (s) [other than any offence (s) referred to in sub-section (1) or sub-section (2) or covered in sub-section (3), of section 8 of the Representation of the People Act, 1951 ( 43 of 1951 ) and sentenced to imprisonment for one year or more.

If the deponent is convicted and punished as aforesaid, he shall furnish the following Information NA

In the following cases, I have been convicted and sentenced to imprisonment by a court Of law.

(a)	The details of cases, section(s) of the concerned Act(s) and description of the offence(s) for which convicted	NIL
(b)	Name of the court(s) case No and date(s) of order(s)	NIL
(c)	Punishment imposed	NIL
(d)	Whether any appeal was/has been filed against the conviction order if so details and the present status of the appeal:	NIL



*[Handwritten signature]*



(7) that I give herein below the details of the assets ( movable and immovable etc.) of myself, my spouse and all my dependents.

### A. Details of movable assets

[illegible]

Yanlışlar

(iv)	Details of Investment in NSS, Postal Savings, Insurance policies and investment in any Financial instruments in Post office or Insurance Company and the amount NSCs PPF Post Recurring Deposits 741/42/71 LIC	110000 380870  636302	110000 682936  564000 573170	NIL
(v)	Personal loans / advance given to any person or entity including firm, company, Trust etc and other receivables from debtors and the amount Chintamani Pat Sanstha	120104	134444	NIL
(vi)	Motor Vehicles/ Aircrafts/Yachts/Ships (Details of Make, registration number etc year of purchase and amount) DL4CAN6468 Honda City 2013 MH12ET1978 Maruti Alto 2008 MH12HZ9574 Honda City 2012	710400	200000 867743	NIL
(vii)	Jewellery , bullion and valuable thing(s) (give details of weight and value) 63 gms/280gms@2900 gm	182700	812000	NIL
(ix)	Gross Total Value	5022617	10884767	NIL

#### B. Details of Immovable Assets

Sr no	Description	Self	Spouse	Dependent
(i)	Agricultural Land Location(s) survey number(s)	NIL	Khanapur Tq Tuljapur	NIL
	Area (total measurement in acres)	NIL	0.10	NIL
	Whether inherited property (Yes or No)		NO	NIL
	Date of purchase in case of self-acquired property	NIL	15/03/2013	NIL
	Cost of land (in case of purchase) at the time of purchase	NIL	Rs. 85200	NIL



*[Handwritten Signature]*



	Any investment on the land by way of development, construction etc.	NIL	—	NIL
	Approximate current market value		Rs. 85200	NIL
(ii)	Non-Agricultural Land Location(s) Survey number(s)	NIL	Warwadi Dist Pune Gut No 220	NIL
	Area (total measurement in sq.ft.)		5000	NIL
	Whether inherited property (Yes or No)			NIL
	Date of purchase in case of self-acquired property		10/5/2011	NIL
	Cost of land (in case of purchase) at the time of purchase		Rs. 368246	NIL
	Any investment on the land by way of development, construction etc		—	NIL
	Approximate current market value		Rs. 368246	NIL
(iii)	Commercial Buildings (including apartments) -Location(s) -survey number(s)	NIL	NIL	NIL
	Area (total measurement in sq.ft.)	NIL	NIL	NIL
	Built-up Area (total measurement in sq.ft.)	NIL	NIL	NIL
	Whether inherited property (Yes or No)	NIL	NIL	NIL
	Date of purchase in case of self-acquired property	NIL	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	NIL	NIL	NIL
	Any investment on the land by way of development, construction etc	NIL	NIL	NIL
	Approximate current market value	NIL	NIL	NIL
(iv)	Residential Building (including apartments) -Location(s) -survey number(s)	Kothrud Pune 129/30/31	Kothrud Pune 129/30/31 F no 403 126/2B /2 Pune	NIL
	Area (total measurement in sq.ft.)	1053.84	873.84	NIL
	Built-up Area (total measurement in sq.ft.)	1200.00	1021	NIL
	Whether inherited property (Yes or No)	No	NO	NO



*Yashwantrao*

	Date of purchase in case of self-acquired property	15/09/1999	15/09/1999 7/07/2012	NIL
	Cost of property (in case of purchase) at the time of purchase	1451125	1199406 4620500	NIL
	Any investment on the land by way of development, construction etc	NIL	NIL	
(v)	Others (such as interest in property)	NIL	NIL	NIL
(vi)	Total of current market value of (i) to (v) above	7000000	6000000 4620500	NIL

(8) I give herein below the details of liabilities/dues to public financial institution and government:-

Sr no	Description	Self	Spouse	Dependent
(i)	Loan or dues to Bank/financial institution(s) Name of the Bank or Financial institution, Amount outstanding, Nature of loan	NIL	NIL	NIL
	Any other liability			
	Grand total of liabilities	NIL	NIL	NIL
(ii)	Government dues:	NIL	NIL	NIL
	Dues to department dealing with government accommodation			
	Dues to department dealing with supply of water	NIL	NIL	NIL
	Dues to department dealing with supply of electricity	NIL	NIL	NIL
	Dues to department dealing with supply of telephone/mobiles	NIL	NIL	NIL
	Dues to department dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NIL
	Income tax dues	NIL	NIL	NIL
	Wealth tax dues	NIL	NIL	NIL
	Service tax dues	NIL	NIL	NIL
	Municipal/Property Tax dues	NIL	NIL	NIL
	Sales Tax dues	NIL	NIL	NIL
	Any other dues	NIL		
(iii)	Grand total of all government dues	NIL	NIL	
(iv)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.	NIL	NIL	NIL



*Manoj Pathak*



(9) Details of profession or occupation

(a) Self Social Worker  
(b) Spouse Educationist\ Consultant

(10) My educational qualification is as under

B.Com. from Garware College of Commerce of University of Pune (OCT1971)

### PART-B

(11) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A:

1.	Name of the candidate	Javdekar Prakash Keshav		
2.	Full postal address	11 Suavan Apts. Mayur Colony Kothrud Pune 411038 Maharashtra		
3.	Number and name of the constituency and State	Vidhan Sabha Kothrud Pune Maharashtra, 210 at Serial 102 in Part No.175		
4.	Name of political party which set up the candidate (otherwise write 'Independent')	Bhartiya Janata Party		
5.	(i) Total no of pending cases where charges have been framed by the court for offences punishable with imprisonment for two years or more	NIL		
	(ii) Total number of pending cases where the court(s) have taken cognizance [ other than the cases mentioned in item (i) above]	NIL		
6.	Total number of cases in which convicted and sentenced to imprisonment for one year or more [ except for offence referred to in subsections (1),(2) or (3) of section 8 of Representation of the people Act, 1951]	NIL		
7.		PAN of	Year for which last income Tax return filed	Total income shown
	(a) Candidate	AAUPJ1845L	FY 2013-14	843766
	(b) spouse	ADCPJ8240Q	FY 2013-14	971703
	(c) Dependent	NA	NA	NIL
8.	Details of Assets and Liabilities in Rupees			
	Description	Self	Spouse	Dependent
A	Movable Assets (Total Value)	5022617	10884767	NIL



*Yashwantrao*



B		Immovable Assets			
	I.	Purchase price of self-acquired immovable property	1451125	6273352	
	II.	Development/construction cost of immovable property after purchase( if applicable)	NIL	NIL	
	III.	Approximate current market price of-	7000000	11073946	
		(a) Self acquired assets(total value)	1451125	6273352	
		(b) inherited assets (total value)	NIL	NIL	
9.		Liabilities			
	(i)	Government dues (Total)	NIL	NIL	
	(ii)	Loans from Bank, financial institution and others (Total)	NIL	NIL	
10.		Liabilities that under dispute	NIL	NIL	
	(i)	Government dues (Total)	NIL	NIL	
	(ii)	Loans from Bank, financial institution and others (Total)	NIL	NIL	
11.	Highest educational qualification: ((Give details of highest school/University education mentioning the full form of the certificate/diploma/degree course, name of the school/college/University and the year in which the course was completed.))				

### VERIFICATION

I, the deponent , above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in item 5 and 6 of part A and B above;

(b) I, my spouse, or my dependent do not have any assets or liability, other than those mentioned in items 7 and 8 of part A and items 8, 9 and 10 of part B above

Verified at Bhopal this the 7th day of June 2014.



*Prakash Keshav Javadekar*  
Prakash Keshav Javadekar  
DEPONENT

SOLEMNY AFFIRMED BEFORE  
ME BY THE WITHIN NAMES  
*Manohar Pathak*  
MANOHAR PATHAK  
NOTARY BHOPAL (INDIA)

IDENTIFIED BY ME  
*S. M. Pathak*  
Advocate